

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOKSABHA
UNSTARRED QUESTION NO. 395
ANSWERED ON 25TH FEBRUARY, 2016

COMPENSATION FOR LAND ACQUIRED

395. SHRI ANANDRAO ADSUL:
SHRI DHARMENDRA YADAV:
SHRI ADHALRAO PATIL SHIVAJIRAO:
PROF. SAUGATA ROY:
SHRI SHRIRANG APPA BARNE:
SHRI P.R. SUNDARAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the norms laid down by the Government for the payment of compensation for the land acquired to widen the existing highways;
(b) whether the Government proposes to pay higher compensation to such land owners who have not accepted the compensation though their land was acquired for the construction and widening of National Highways;
(c) if so, the details and status thereof;
(d) whether the Government has issued instructions to all the agencies to pay higher compensation and the set facilities to the land owners; and
(e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (e) The amount of compensation for acquisition of land for National Highways (NHs) projects is determined in accordance with the provisions contained in Section 3.G of the National Highways Act, 1956. On promulgation of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, the RFCTLARR (Amendment) Ordinances from time to time and the RFCTLARR (Removal of Difficulties) Order, 2015, relevant instructions/clarifications regarding applicability of the provisions of the RFCTLARR, 2013 regarding determination of the compensation for the acquisition of land for NH projects have been issued from time to time to the concerned agencies implementing the NH projects.
